

ORDER

The Bench has made the following Order:

1. I.A.No.597 of 2019 in C.P.(IB)No.227/BB/2019 is filed by Shri V.S. Varun, the Interim Resolution Professional of M/s.Aradhya Steel Private Limited, under Section 22(3) of the IBC, 2016, R/w Rule 11 of the NCLT Rules, 2016, by inter alia seeking to confirm the appointment of Shri V.S. Varun, the Interim Resolution Professional as the Resolution Professional of the Corporate Debtor.
2. Heard Shri S.K. Srinivasan, learned Counsel for the Interim Resolution Professional and Shri Padmabhushan N., learned Counsel for the Petitioner. We have carefully perused the pleading of the party and extant provisions of the Code.
3. The instant application is filed strictly in accordance with law and the Resolution is confirmed the Interim Resolution Professional as Resolution Professional was passed by the CoC with the requisite majority. Therefore, the Application deserves to be allowed.
4. Hence, I.A.No.597 of 2019 in C.P.(IB)No.227/BB/2019 is hereby disposed of by confirming Shri V.S. Varun, the Interim Resolution Professional as the Resolution Professional.
5. Post the main CP on **03.12.2019.**


MEMBER(T)

Puja


MEMBER(J)